

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1779 OF 2018 IN
DFR NO. 4278 OF 2018

Dated : 11th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Shri Keshav Cements & Infra Limited **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

ORDER

IA NO. 1779 OF 2018
(Appl. for Urgent Listing)

We have heard learned counsel, Mr. Anantha Narayan M.G., appearing for the Appellant. The learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed. IA stands disposed of.

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Registry is directed to number the appeal and list this matter for admission on **17.12.2018**, subject to curing the defects.

(Ravindra Kumar Verma)
Technical Member

kt/pk

(Justice N. K. Patil)
Judicial Member